

HIGH COURT FOR THE STATE OF TELANGANA

R.O.C.No.3621/OP CELL/2021

Date: 18-11-2021

CIRCULAR

Sub: Subordinate Courts – Pendency of the cases relating to all the Subordinate Courts in the State of Telangana - Instructions issued – Regarding.

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It is observed that the pendency of civil and criminal cases in the State as on 31-10-2021 is 7,87,075 and there is an alarming increase of cases. In this regard all the Officers of all the Cadres are directed to bestow their interest in the disposal of cases and see that the institutions and pendency of cases are maintained in parity.

All the Judicial Officers in the State shall make every endeavour and take all necessary steps to reduce the pendency.

Any deviation in this regard will be viewed seriously.


REGISTRAR (VIGILANCE)

To

All Unit Heads in the State of Telangana (with a request to communicate the same to all the Judicial Officers working in their unit and for compliance)

Copy to:

- 1) The Registrar General and all the Registrars, High Court for the State of Telangana, Hyderabad.
- 2) The Member Secretary, Telanganan State Legal Services Authority, Hyderabad.
- 3) The Director, Telanganan State Judicial Academy, Secunderabad.
- 4) The Section Officer, Special Officers' Section (for codification)